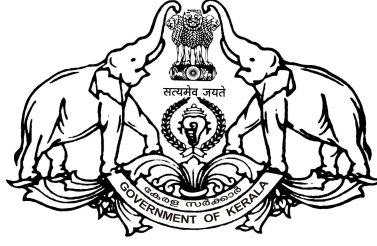




കേരള സർക്കാർ  
Government of Kerala  
2021



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2021-2023

# കേരള ഗസറ്റ്

## KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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### PART I

## Notifications and Orders issued by the Government

### Labour and Skills Department

#### Labour and Skills (A)

#### ORDERS

(1)

G.O. (Rt.) No. 921/2021/LBR.

*Thiruvananthapuram, 30th July 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri. Thankachan, Proprietor, Binu Cashew Company, Papparamcode, Kunnikkode, Vilakkudi P. O., (2) Sri. Jacob George, St. George Cashew (Binu Cashew) Papparamcode, Kunnikkode, Vilakkudi P. O. and the worker of the above referred establishment represented by (1) President, Bharathiya Mazdoor Sangh, B. M. S. Union, Pathanapuram mekhala, Pathanapuram P. O., (2) Smt. Usha, Sumesh Bhavan, Kunnikkode, Vilakkudi P. O., in respect of matters mentioned in the annexure to this order;

Gaz. No. 37/2021/DTP (Part I).

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

#### ANNEXURE

“Whether the termination from of service of Smt. Usha, Peeling worker, Binu Cashew Company by the management on account of her superannuation based on the existing service records is justifiable or not? If not, what reliefs the worker is entitled to get?”

(2)

G.O. (Rt.) No. 922/2021/LBR.

*Thiruvananthapuram, 30th July 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri. T. P. Philip, Administrator, Fellowship Mission Hospital, Kumbanad- 689 574 and driver of the above referred establishment Sri. Biju Mathew, Melath Veed, Mundamala P. O., Puramattam-689 543 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment to Sri. Biju Mathew, Driver by the management of Fellowship Mission Hospital, Kumbanad is justifiable or not ? If not what reliefs he is entitled to get ?”

(3)

G.O. (Rt.) No. 923/2021/LBR.

*Thiruvananthapuram, 30th July 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Managing Director, A.V. G. Motors Ltd., P. B. No.1, Backer Junction, Kottayam-686 001 and the workman of the above referred establishment represented by the General Secretary, Kerala Automobile Sales & Service Employees Association (C.I.T.U.), 17/269-A2, S. K. Temple Road, Near E.M.S. Station, Calicut-673 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred

for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the dismissal of to Sri. Ajeesh, P. A., Service Advisor, AVG Motors Ltd, Kumbhazha by the Managing Director, AVG Motors Ltd., Kottayam is justifiable or not? If not what relief the worker is entitled to?”

(4)

G.O. (Rt.) No. 931/2021/LBR.

*Thiruvananthapuram, 2nd August 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Kerala State Horticulture Products Development Corporation Ltd., Kesari Nagar, Poojappura, Thiruvananthapuram-695 012 and the driver of the above referred establishment Sri. Sunilkumar, S., Puthuvalputhenveedu, Injivilakam, Church Road, Beach P. O., Vettukadu, Thiruvananthapuram-695 007 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri. Sunilkumar, S., Driver, Kerala State Horticulture Products Development Corporation Ltd., Kesari Nagar, Poojappura, Thiruvananthapuram, by the management of Kerala State Horticulture Products Development Corporation Ltd., Kesari Nagar, Poojappura, Thiruvananthapuram, is justifiable ? If not, what reliefs he is entitled to get ?”

By order of the Governor,

SHIBU, R.,  
*Under Secretary.*